

[DR. TRIGUNA SEN]

Amendment Ordinance, 1968, (Hindi and English versions) promulgated by the Governor of Punjab on the 30th September, 1968, under provisions of article 213(2)(a) of the Constitution, read with clause (c)(iv) of the Proclamation dated the 23rd August 1968 issued by the President in relation to the State of Punjab. [Placed in Library. See No. LT-2258/68.]

SHRI SHRI CHAND GOYAL (Chandigarh): Sir, this Ordinance relates to Punjab local authorities and schools. This is being now laid on the Table. The Governor of Punjab is also thinking of bringing certain measures. Now, Sir, there has been a committee, a consultative committee of Members of Parliament, constituted in the month of September. These ordinances and other matters have to be brought before that committee, before placing them on the Table of the House. This is what my objection to this is, Sir. This should have been brought before that committee before placing it here. That is my point.

MR. SPEAKER: Even after it is placed on the Table, even now, it can go before the Advisory Committee, the Punjab Consultative Committee. (Interruption) The hon. Minister has taken note of it.

NOTIFICATION UNDER DELHI LAND REFORMS (AMENDMENT) RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): On behalf of Shri Vidya Charan Shukla, I beg:—

- (1) to re-lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—
 - (i) The Delhi Land Reforms (Amendment) Rules, 1967, published in Notification No. F.60/LRO/67 in Delhi Gazette dated the 21st September, 1967.
 - (ii) Notification No. F.60/LRO/67 published in Delhi Gazette

dated the 4th July, 1968 containing corrigenda to the Delhi Land Reforms (Amendment) Rules, 1967. [Placed in Library. See No. LT-1659/68.]

(2) to lay on the Table—

- (i) A copy of the Bengal Legislative Assembly (Member's Emoluments) Amendment Act, 1968 (President's Act No. 27 of 1968) published in Gazette of India dated the 18th October, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-2259/68.]
- (ii) A copy of the Interim Report of the Commission on Inquiry into the finances of the Municipal Corporation of Delhi and the New Delhi Municipal Committee. [Placed in Library. See No. LT-2260/68.]
- (iii) A copy of the Supreme Court Judges Travelling Allowance (Amendment) Rules, 1968, published in Notification No. G.S.R. 1881 in Gazette of India dated the 26th October, 1968, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958. [Placed in Library. See No. LT-2261/68.]

12.22 hrs.

RELEASE OF MEMBER

(Shri Arjun Singh Bhadoria)

MR. SPEAKER: I have to inform the House that I have received the following communication, dated the 20th November, 1968 from the Additional District Magistrate (Judicial) Etawah, as follows:—

"Shri Arjun Singh Bhadoria, Member, Lok Sabha, who was arrested on the 12th September, 1968 for offences under Sections 147, 148, 149, 307, 326, 332 and 436 Indian Penal Code, from Police Station Bakewar, was released on bail on

the 20th November, 1968 during pendency of case under orders of Honourable High Court, dated the 19th November, 1968 on the condition that he shall not go to any of the villages situated within Thana Bakewar and in case he is found within jurisdiction of Thana Bakewar he shall forfeit his bail bonds and shall be taken into custody."

SHRI HEM BARUA (Mangaldai) : Why the communication has come so late, Sir ?

MR. SPEAKER : I am reading what the Additional District Magistrate has written to me.

SHRI HEM BARUA : Why it has come so late, Sir ?

श्री रवि राय : इतनी देर क्यों हुई ?

MR. SPEAKER. He was given bail day before yesterday. The bail was given on the 20th. He is here now. The hon. Member is here in this House....

SHRI HEM BARUA : Today is 22nd —bail was given on the 20th, Sir.

MR. SPEAKER : It must have been received in the afternoon. So, I could read it only today.....

Dr. Ram Subhag Singh.

12.23 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNICA-TIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 25th November, 1968, will consist of :—

- (1) Discussion on the Resolution by Shri George Fernandes and others seeking disapproval of the Indian Railways (Amendment) Ordinance, 1968 and consideration and passing of the Indian Railways (Amendment) Bill, 1968.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.

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(3) Further discussion on the Report of the Road Transport Taxation Enquiry Committee.

(4) Consideration and passing of :—

The Insurance (Amendment) Bill, 1968, as reported by the Joint Committee.

The Food Corporations (Amendment) Bill, 1967.

The Maternity Benefit (Amendment) Bill, 1967, as passed by Rajya Sabha.

(5) Discussion on drought conditions in the country on a motion to be moved by the Minister of Food and Agriculture at 4 p.m. on Wednesday, the 27th November.

श्री अटल बिहारी वाजपेयी (वलराम-पुर) : अध्यक्ष महोदय, दिल्ली के बारे में "मेयर इन कौंसिल" का एक बिल गृह मंत्रालय इन्ट्रोड्यूस करने वाला था लेकिन वह इन्ट्रोड्यूस नहीं हुआ, उस पर चर्चा नहीं हो पायेगी, वह मामला लटक रहा है, तो मैं जानना चाहता हूँ क्या सरकार वह विधेयक अधिवेशन में लाना चाहती है ?

श्री प्रकाश चंद शर्मा (हापुड़) : अध्यक्ष जी, मेरी अपनी निजी राय यह है कि आप संसद कार्य मंत्री और अपने विभाग को भी कहें कि यह जो अनियत दिन वाले प्रस्तावों पर विचार करने की परम्परा है, इसको समाप्त कर दें। इसके लिये एक कमेटी बनी हुई है। संसद कार्य मंत्री ने स्वयं उस कमेटी के अन्दर स्वीकार किया था कि दो सप्ताह में एक ऐसा प्रस्ताव निश्चित रूप से विचार के लिये लिया जायेगा। ऐसी परम्परा हम प्रारम्भ करने जा रहे हैं। उस कमेटी में यह भी निश्चित हुआ था कि भारत की सुरक्षा, विणेश रूप से सीमावर्ती सुरक्षा से सम्बन्धित जितने प्रश्न हैं जैसे चीन और पाकिस्तान का सैनिक दबाव सीमाओं पर बढ़ रहा है। इस प्रस्ताव पर इस अधिवेशन में निश्चित रूप से विचार किया जायेगा। संसद कार्य मंत्री उम बैठक में